

**SHRI S. M. BANERJEE:** On the first point, I hope you agree that there should be a statement by the Minister.

**MR. SPEAKER:** The Government is before you. If they desire, they can make a statement, I cannot force them to.

**SHRI INDRAJIT GUPTA (Alipore):** Since the session is being extended by another day—even the members of the Government did not know about it till just now—and even after disposing of the items which are already on the agenda we may have some time in hand, we may utilise it profitably to get these statements which are being asked for.

**PROF. S. L. SAKSENA (Maharajanj):** I had tabled a half hour discussion on family planning which has been rejected....

**MR. SPEAKER:** No, I have not accepted it.

**SHRI KRISHNA CHANDRA HALDER (Ausgram):** May I make a short submission. I wanted to raise one matter under rule 377. That is regarding the firing in Asansol in the Chinakauri colliery. In the Business Advisory Committee....

**MR. SPEAKER:** That is a different thing altogether.

**SHRI KRISHNA CHANDRA HALDER:** I had tabled a Short Notice Question. It was not allowed. I wanted to raise this matter here. One person has been killed by police firing in the Chinakauri colliery.

**THE PRIME MINISTER, MINISTER OF PLANNING, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI):** On the question of family planning, I have to submit that in answer to questions and outside this House we have stated our policy not to use

contraception in family planning. But this is a State subject. We know that the Maharashtra Assembly has passed a law. But earlier at a meeting in Delhi, a different decision was taken. It is very unfortunate that so many rumours are being circulated, not only as regards this matter, but about a number of other matters... (Interruptions), whether here in Delhi or in Calcutta. Recently in regard to one or two cases which were brought to notice in Calcutta, the Chief Minister telephoned to me that when he investigated, there was no truth in the story. In Delhi also, there are stories that the BCG injections or the inoculations against cholera given to children are those for sterilisation. All kinds of nonsense is being spread. But if there is any harassment, it can be looked into. Instructions have been given to all States in this matter.

**MR. SPEAKER:** Is it the pleasure of the House that we sit tomorrow?

**SEVERAL HON. MEMBERS:** Yes, yes.

**MR. SPEAKER:** So the House will sit tomorrow.

11.10 hrs.

#### DELHI MILK CORPORATION BILL\*

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE):** Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a Corporation for the purpose of producing, manufacturing, acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas so that wholesome milk and milk products may be available to the general public, at a reasonable price, and for matters connected therewith or incidental thereto.

**MR. SPEAKER:** The question is:

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"That leave be granted to introduce a Bill to provide for the establishment of a Corporation for the purpose of producing, manufacturing, acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas so that wholesome milk and milk products may be available to the general public, at a reasonable price, and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI ANNASAHAB P. SHINDE: Sir, I introduce the Bill.

1/1 hrs.

CONSTITUTION (FORTY-FOURTH AMENDMENT) BILL†

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

PROF. S. L. SAKSENA (Maharajganj): On a point of order. I want to oppose the introducing of this Bill. This House has no power to legislate on the subjects contained in the Bill. May I make my submission? I rely on rule 72 which says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

MR. SPEAKER: If you want to oppose, you should have written earlier. You want to say that it is

beyond the legislative competence of the House?

PROF. S. L. SAKSENA: Yes.

MR. SPEAKER: There is no point of order in this. It is quite within the legislative competence of the House. That matter is settled now.

PROF. S. L. SAKSENA: I should have my say on this point.

MR. SPEAKER: You have had your say. Your point of order has been disposed of. The practice is to allow only a member who had written earlier that he wants to oppose introduction, if the Chair so decides. Your point of order is settled.

SHRI INDRAJIT GUPTA (Alipore): May I make one submission? About opposing this Bill at this stage, it is possible neither to support it nor oppose it because it—like the curate's egg, good in parts. It is a huge omnibus Bill; such a Bill should never have come before the House. I must point out that all the discussions which have been held so far in the country and which had been initiated by the government side had been on the basis of certain recommendations contained in the report of the committee headed by Sardar Swaran Singh. We were led to believe that that was the basis on which all the discussions were to be held and this Bill had to be drafted. We find to our surprise that the Bill contains so many other provisions which were not mentioned in the report of the Sardar Swaran Singh Committee. I should ask the government to think over the matter, it is a very important question, complicated and complex question involving so many provisions of the Constitution. Before they introduced such a Bill they should have given to all people concerned a chance to discuss the other proposals which were never mentioned by the Sardar Swaran Singh Committee at all. Why

†Introduced with the recommendation of the President.

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